

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. NO. 1409/97

Date of Decision:
24th October, 1997

BETWEEN:

B. Venkaiah .. Applicant

AND

1. The Chief Engineer, Telecom Civil Zone,
5-1-885, Koti, Hyderabad.
2. The Superintending Engineer (HQ),
Telecom Civil Zone, Hyderabad
3. The Executive Engineer, Telecom.
Electrical Division, Hyderabad
4. P.S. Sastry, T.O.A. II,
% the Superintending Engineer,
Electrical Circle, Chirag Ali Lane,
Hyderabad .. Respondents

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

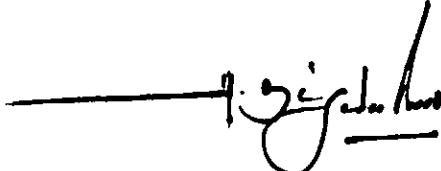
Heard Mr. K. Venkateswar Rao for the applicant and
Mr. Bhimanna for the official respondents.

Since the matter came up for admission for the first time, the unofficial respondent may not have been aware of the contents of this OA, and was therefore neither present himself nor represented by any counsel.

The applicant is aggrieved by an order issued by Respondent-2 transferring him from one office to another in the city. A number of allegations have been made against Respondent-4. These have to be ignored since R-4 is not present to rebut, or refute what may well be no more than self serving allegations.

The applicant has been transferred between two offices locally. Neither the rank nor the pay of the applicant is affected adversely. All that has happened is to relocate his duty station which does not result in a dislocation of his household or the education of children, if any. There is no ground for this Tribunal to interfere in the matter. The applicant is advised to represent his grievance to R-1, wherein he can raise all or any of the points contained in this OA. It is noted in this connection that no representation has been made to anyone in this regard and a direct approach to the Tribunal has been sought to be made before exhausting any of the normal avenues of redressal available to him.

The OA is disallowed at the admission stage.



(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 24th October, 1997.

KSM

A. S. M.
22/10/97
DNOI

O.A.1409/97

TO

1. The Chief Engineer, Telecom
Civil zone, 5-1R885, Koti, Hyderabad.
2. The superintending Engineer(HQ)
Telecom Civil Zone, Hyderabad.
3. The Executive Engineer, Telecom,
Electrical Division, Hyderabad.
4. One copy to Mr. K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

1 Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD : M.A.

DATED: 26.11.1997

ORDER/JUDGMENT:

APPROVED BY:

M.A.,/RA.,/C.A.NO.:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

C.A. NO. 1409/97

C.A. NO.

(W.P.)

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

Admitted and Interim directions issued.

Allowed

The HON'BLE MR. RAJENDRA PRASAD : M.A.

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक विधिकार्य
Central Administrative Tribunal

DESPATCH

13 NOV 1997

हैदराबाद आवादित
HYDERABAD BENCH